

Title : Regarding Business of the House

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, normally the Supplementary List of Business contains some matters which require urgent attention and discussion. Today, the topic under discussion is 'preparedness for the Olympics'. It is already over and the team has already left India. What is the scope of a discussion on this topic coming under a Supplementary List of Business in this House. It means the House is taken for granted. This is not fair on the part of the Government which is coming up with a topic which is insignificant and irrelevant because the entire preparedness is already over. The team has already left India. We will pray for their victory and we are all with them. But what is the scope of having a discussion under Rule 193 that too by way of Supplementary List of Business? It is quite unfortunate on the part of the Government coming with such a discussion. We have given so many notices on issues like Agniveer, NEET, etc. There are so many notices pending under Rule 193, but you are not taking up any of the notices. Taking up this notice as a Supplementary List of Business is not fair. That is our submission.

माननीय अध्यक्ष : आप सभी का सपोर्ट है, इसके लिए धन्यवाद। लेकिन नियम 193 के तहत इसी विषय पर चर्चा आयी और सरकार ने भी इसी विषय पर सहमति दी। आप किसी अन्य विषय पर चर्चा दें या कॉलिंग अटेंशन पर भी आप चर्चा दें तो निश्चित रूप से मुझ से मिलें। मैं सरकार से बातचीत करके उन सभी विषयों को लिया जाएगा, जिनको आप महत्वपूर्ण समझते हैं। लेकिन हमारे पश्चिम बंगाल के माननीय सदस्य श्री प्रसून बनर्जी कह रहे हैं कि यह विषय बहुत महत्वपूर्ण है और इस विषय को लेना चाहिए ।